

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:4486  
ANSWERED ON:22.12.2005  
JV RIGHTS BETWEEN PRASAR BHARATI AND BCCI  
Singh Shri Sugrib

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Prasar Bharati acquired JV rights from BCCI for five years with effect from 1999;
- (b) if so, the term and conditions for payments fixed;
- (c) whether installments due were paid as per the terms and conditions fixed;
- (d) if not, the details of payments delayed by the Prasar Bharati during the said period;
- (e) the reasons for delay in payments;
- (f) the details of interest paid to BCCI for such delayed payments; and
- (g) the steps taken to make such payments in time by the Prasar Bharati in future?

**Answer**

THE MINISTER OF INFORMATION & BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. R. DASMUNSI)

- (a) & (b): Yes, Sir. Prasar Bharati has informed that the Agreement required Prasar Bharati to pay a rights fee of Rs. 46 crores per annum to the BCCI for the period of the contract subject to pro-rata deductions on account of reduction in the number of playing days/hours of play.
- (c), (d) and (e): Yes, Sir. Prasar Bharati has informed that the delay in payment of an amount of Rs.161 crores was mainly on account of non-availability of sufficient funds and non-submission of invoices by BCCI.
- (f): Rs. 141.78 lakhs.
- (g): Ensuring availability of adequate funds to meet such liabilities.